

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.1

Miscellaneous Application No.E/MISC/86221/2019

(on behalf of Appellant)

in Excise Appeal No.87358/2017

[Arising out of Order-in-Appeal No.SK/107/TH-I/2017, dt.08.06.2017, passed by CCE (A), Mumbai-I]

CCE Thane-I

14th Floor, Navprabhat Chambers,
Ranade Road, Dadar (West),
Mumbai 400 028

.....Appellant

VERSUS

M/s Balbir Alloys P. Ltd

K-10, Addl MIDC, Murbad, Thane

.....Respondent

Appearance:

For Appellants : Shri Sanjay Hasija, Supdt. (AR)

For Respondents : Shri Sunil Agarwal, Advocate

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

ORDER NO. A/87082/2019

Date of Hearing: 19.11.2019

Date of Decision: 19.11.2019

PER: DR.D.M. MISRA

This miscellaneous application is filed by the Revenue seeking withdrawal of the appeal on the ground that the amount involved in the present appeal is less than Rs.50.00 lakhs, in view of CBEC's Litigation Policy Circular No.390/Misc/116/2017-JC, dated 22.08.2019.

2. In the result, Revenue's appeal is dismissed being withdrawn.
Miscellaneous Application disposed of.

(Dictated and pronounced in the open court)

(Dr. D.M. Misra)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)

Bahalkar